

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-501**  
IB-657/ND/2021  
New IA/1211/2024

**IN THE MATTER OF:**

Manish Aneja & Ors.

**....Applicant**

**Vs.**

Revital Reality Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 07.03.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Akshay Srivastava, Mr. Vivek Kumar, Advs.  
For the Respondent : Mr. P. Nagesh, Ld. Sr. Counsel along with Mr. V  
Siddharth, Mr. Ishan Dewan, Mr. Shouryaditya, Mr.  
Yatin Dev, Ms. Ayushi Mishra, Advs.

**ORDER**

**New IA/1211/2024:-**

This is an application filed by the Financial Creditor under Section 60(5) of the IBC for placing on record the amended memo of parties. Heard the submissions made by the Ld. Counsel on behalf of the Applicant. Ld. Sr. Counsel on behalf of the Corporate Debtor is also present and brought out certain infirmities in the application. However, keeping in view the facts and circumstances of the case, amended memo of parties is taken on record with just exceptions. In view of this, the present application i.e. New IA/1211/2024 is

**disposed off.**

**IB-657/ND/2021:-**

Heard the submissions made by Mr. P Nagesh, Ld. Sr. Counsel on behalf of the Corporate Debtor and Heard the re-join argument on behalf of the Financial Creditor. On the previous date of hearing, arguments of Financial Creditor were already heard. Both the sides may file their written submissions along with judicial decisions, if any, within a period of 10 days. List the matter on **01.04.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**